

Simons Shipping Private Limited

Claims received

Sr. no.	Name of the creditor	Security Interest	Amount of claim			Claim Admitted			Claim under Verification			Claim not admitted			Voting share	Documents Received	Remarks
			Principal amount	Interest Amount	Total Amount	Principal amount	Interest Amount	Total Amount	Principal amount	Interest Amount	Total Amount	Principal amount	Interest Amount	Total Amount			
1	The Cosmos Cooperative Bank Limited	Note 1	3,78,13,956	2,37,20,852	6,15,34,808	3,75,25,970	2,36,76,704	6,12,02,674	2,87,986	-	2,87,986	-	44,148	44,148	100.00%	1. Summarised statement of Outstanding balance as on 10/07/23. 2. Sanction letters 3. Loan Agreements and other loan related Documents. 4. Composite deed of Mortgage and Hypothecation. 5. SARFAESI Notice. 6. Symbolic possession notice 7. Possession notice publication dated 23/04/2022 8. DM order 9. Original Application (DRT)	Provisionally admitted for Constitution of CoC.
TOTAL			3,78,13,956	2,37,20,852	6,15,34,808	3,75,25,970	2,36,76,704	6,12,02,674	2,87,986	-	2,87,986	-	44,148	44,148	100.00%		

Notes:

1. Security interest of Cosmos:
 - All that piece and parcel of Office Space no.1 (i.e.M-1) admeasuring about 435 sq.ft. i.e. 40.42 sq. mtr. Carpet and Office Space no.2 (i.e.M-2), admeasuring about 630 sq.ft. i.e. 58.52 sq. mtr. Carpet on the mezzanine floor of the building of the society known as Dev Prayag Co-operative Housing Society Ltd constructed on piece of land bearing F.P. No. 226, Sub Plot No. 5, S. No. 349, H. No. 9 (p), F.P. No. 145, TPS No. 1 of village Panchpakhadi, lying being and situated at Ravi Industries Compound, Hajuri Lane, Panchpakhadi, Thane (W) within limits of Thane Municipal Corporation and within registration District and Sub District of Thane. Together with right to enjoy common areas and facilities appurtenant to said premises and with the right of ways, easements available to said premises with share Certificate and membership attached to said premises.
 - Charge on all Current Assets & Fixed Assets of the Borrower/Mortgagor Company is given in Para No. 5 as per Mortgage Deed dated-21/08/2017 and 15/05/2019.

2) The legal expenses incurred by Creditor do not form the part of time, cost and value of money. It can not be claimed by the Creditor as a part of their Financial claim from the IRP/ RP. Hence, the amount of Legal expenses claimed for INR 287,986/- has been kept under verification.

3) The interest claimed by the FC are upto 11th July, 2023; whereas the date of NCLT order is 10th July, 2023. Hence, the interest to be claimed by the FC should be only till 10th July, 2023. The excess interest claimed for 1 day extra have been rejected.